[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i)]

Government of India MINISTRY OF CORPORATE AFFAIRS Notification

New Delhi, 18.12.2018

G.S.R.(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Registration of Charges) Rules, 2014, namely:—

1. (1) These rules may be called the Companies (Registration of Charges) Second Amendment Rules, 2018.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Companies (Registration of Charges) Rules, 2014, for 'Form No.CHG-4', the following form shall be substituted, namely:-

FORM NO. CHG-4 [Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) of the Companies (Registration of Charges) Rules, 2014]
Form Language o English o Hindi Refer the instruction kit for filing the form
 (a) Corporate identity number (CIN) or Pre-fill (b) Global location number (GLN) of company (c) Name of the company (c) Address of the registered office or principal place of business in India of the company
(c) email ID of the company
3. *This form is for registration of O Satisfaction of charge
4. (a) "Whether the form is being filed
(i) Beyond 30 days but within 300 days from the date of satisfaction \Box Yes \Box No
If yes, give reasons for the delay and mention the duration of delay
(ii) Beyond 300 days
(if yes, an application will be required to be made to Central Government for extension of further time)
(b) *Whether the applicant is O Company O Charge holder

5 Wheth	ner charge is satisfied in favour	of asset reconstruction of	ompany (ARC) or ass	ignee Yes No
: Charg	e creation identification (ID) nu	nnibie r	p,	e-ń
(a) ' P;	articulars of the charge holder (in ARC or assignee	G	et list of chargeholders
Nar	ne of chargenolder			an a
				·
	ase of others.	F		
CIN.	ifapo cable			Pre-fill
Nan	16			
Add	ress			
· e-r	al D			
) Particu	ilars of creation of original o	narge and subsequent	modifications	
(ji Charc	te creation date		DD/MM	YYYY)
	ge last modified date		 (DD/MN	
	al amount secured		feres and	
	ase the amount is in foreign	currency, rupee equiva	alent to be stated)	(in Rs)
(iv) Ame	ount secured by the charge (n words		
(v) In C	ase amount secured by the	charge is in foreign cur	rency, mention deta	ails
7. *Date o	of Satisfaction of charge in	full		
Attachm	ents		[]	List of attachments
	er of the charge holder sta	ting that the amount	Attach	
	been satisfied; bnal attachment(s) – if any		Attach	Damain Attack work
				Remove Attachment
		Directors of the Com		n number [*] dated [*]
to sir	authorized by the Board of gn this form and declare th	at all the requirements	s of Companies Act	, 2013 and the rules made thereur
in re decla	spect of the subject matter are that all the information	of this form and matt given herein above is	ers incidental there true, correct and c	eto have been complied with. I also complete and as per the attached
char	ge instrument(s) or docum	ent(s) and nothing ma	terial has been suj	opressed.

I further declare that: 1. the delay in filing the particulars of satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors 2. no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoined; 3. the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the satisfaction of the present charge, for which the application for condonation of delay is being filed; 4. the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company; 5. there is no tiltgation proceedings pending before any court of law for which condonation of delay is being filed; 6. the company has not applied for striking off the name of the company from the register of Registrar of Companies To be digitally signed by DSC Box Director or manager or company secretary or CEO or CFO (in case of an Indian company) or an authorised representative (in case of a foreign company) Designation DIN of the director; or PAN of the manager or CEO or CFO or authorised representative; or Membership number of the company secretary Declaration I/we confirm that the attached charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we anyfare duy authorised to sign this form. I/we anyfare a multilizetar/International financial institution who has/have been exempted from payment o income tax in India under the UN Privileges and Immunities Act. To be digitally signed by DSC Box PAN Email ID Charge Holder (financial institution or tamk or debenture helder etc.) PAN Email ID Certificate by practing professional I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have pose through the p		
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Chartered accountant (in whole-time pra-	
Cost accountant (in whole-time practice)	
Company secretary (in whole-time practi	
Vhether associate or fellow 🛛 🛛 Associate 🗆	Fellow
1embership number	Certificate of Practise number
Note: Attention is also drawn to provis	sions of Section 447, section 448 and 449 of the Companies A
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[F.No. 01/10/2013, Part-I CL-V]

K.V.R.Murty, Joint Secretary.

Note: The principal notification rules were published in the Gazette of India, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 248(E), dated the 31st March, 2014 and subsequently amended *vide* the following notifications:-

Serial Number	Notification Number	Notification Date
1.	G.S.R 440(E)	29 th May, 2015
2.	G.S.R. 339 (E)	7 th April, 2017
3.	G.S.R. 614 (E)	5 th July, 2018

[भारत के राजपत्र, असाधारण, भाग-2, खण्ड 3, उपखण्ड (i) में प्रकाशनार्थ]

भारत सरकार कारपोरेट कार्य मंत्रालय अधिसूचना

नई दिल्ली...!8 12,2018

सा.का.नि. (अ) केन्द्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 469 की उपधारा (1) और (2) द्वारा प्रद्त शक्तियों का प्रयोग करते हुए, कंपनी (प्रभारों का रजिस्ट्रीकरण) नियम, 2014, में आगे संशोधन के लिए निम्नलिखित नियम बनाती है अर्थातः-

1. (1) इन नियमों को कंपनी (प्रभारों का रजिस्ट्रीकरण) दूसरा संशोधन नियम, 2018 कहा जाएगा।

(2) में नियम भारत के राजपत्र में इनके प्रकाशन की तारिख से प्रभावी होगे।

2. कंपनी (प्रभारों का रजिस्ट्रीकरण) नियम', 2014, में प्ररूप संख्या सीएचजी-4', के स्थान पर निम्नलिखित प्ररूप प्रतिस्थापित किया जाएगा अर्थातः-

प्ररूप सं. सीएचजी.4

कंपनी अधिनियम, 2013 की धारा 82(1) और कंपनी (प्रभारों का रजिस्ट्रीकरण) नियम, 2014 के नियम 8(1) के अनुसरण में]



तुष्टि प्रभार के ब्यौरे

प्ररूप की भाषा 0 अंग्रेजी 0 हिंदी

i

प्ररूप फाइल करने के लिए अनुदेश किट निर्देशित करें

- (क) कंपनी का नाम
 (ख) कंपनी के रजिस्ट्रीकृत कार्यालय या भारत में व्यवसाय के मुख्य स्थान का पता
 (ग) कंपनी का ई-मेल पता
- +यह प्ररूप निम्नलिखित के रजिस्ट्रीकरण के लिए है
 0 प्रभार की त्ष्टि
- 4. (क)*क्या यह प्ररूप निम्नलिखित के लिए दायर किया जा रहा है
 - तुष्टि की तारीख के 30 दिन से अधिक किंतु 300 दिन के भीतर +हां +नहीं यदि हां, तो विलंब के कारण और विलंब की अवधि का उल्लेख करें
 - (II) 300 दिन से अधिक + हां + नहीं
 (यदि हां, तो केंद्रीय सरकार को समयावधि बढ़ाने के लिए आवेदन करना अपेक्षित होगा)
 - (ख) *क्या आवेदक 0 कंपनी 0 प्रभार धारक है।
- *क्या आस्ति पुनर्गठन कंपनी (एआरसी) या समनुदेशिती के पक्ष में प्रभार की तुष्टि की गई है
 + हां + नहीं
 - *प्रभार सृजन पहचान (आईडी) संख्या (पूर्व पूरित)
- (क)+प्रभार धारक या समन्देशिती के ब्यौरे
 (प्रभार धारकों की सूची प्राप्त करें)

	*प्रभार धारक का नाम
	अन्य मामलों में
	सीआईएन यदि मान्य है (पूर्व पूरित)
	नाम
	पता
	ई-मेल आईडी
(ख)	मूल प्रभारों के सृजन और पश्चातवर्ती संशोधन के ब्यौरे
	(।) प्रभार सृजन की तारीख
	(॥) प्रभार के अंतिम संशोधन की तारीख (तारीख/मास/वर्ष)
	(111) *अंतिम प्रतिभूत राशि
	(यदि राशि विदेशी मुद्रा में है तो उसके समतुल्य रूपए का उल्लेख करें) (रुपए में)
	(IV) प्रभार द्वारा प्रतिभूत राशि शब्दों में
	(v) यदि प्रभार द्वारा प्रतिभूत राशि विदेशी मुद्रा में है, तो ब्यौरा दें

7. *प्रभार तृष्टि की तारीख

*राशि की तुष्टि करते हुए प्रभार धारक का पत्र

वैकल्पिक संलग्नक - यदि कोई हो

संलग्नक

1.

2.

	सलंग्नकों की सूची
संलग्न	
संलग्न	

सलंग्नक हटाएं

घोषणा

मैं तारीख की संकल्प संख्या के माध्यम से कंपनी के निदेशक बोर्ड द्वारा इस प्ररूप पर हस्ताक्षर करने के लिए प्राधिकृत हूं और यह घोषणा करता हूं कि इस प्ररूप और इससे संबंद्ध मामलों की विषयवस्तु के संबंध में कंपनी अधिनियम, 2013 और उसके अधीन बने नियमों की सभी अपेक्षाओं का पालन किया गया है। मैं यह भी घोषणा करता हूं कि उपर्युक्त दी गई सभी सत्य, सही और पूर्ण है और संलग्न प्रभार उपकरणों और दस्तावेजों के अनुसार है और इस प्ररूप से संबंधित कोई सूचना नहीं छिपाई गई है।

में यह भी घोषणा करता हूं किः

- तुष्टि की विशिष्टियां दायर करने में विलंब आकस्मिक या लापरवाही के कारण या किसी अन्य उचित कारण से हुई है और इसका/इनका उद्देश्य कंपनी के प्रभारधारकों, शेयरधारकों या लेनदारों की स्थिति का पक्षपात करना नहीं है।
- यदि विलंब को माफ किया जाता है, तो कंपनी के प्रभारधारक(कों) या अन्य किसी लेनदार(रों) पर किसी प्रकार का पक्षपात नहीं होगा।
- कंपनी द्वारा वर्तमान प्रभार की तुष्टि, जिसके लिए विलंब की माफी का आवेदन किया जा रहा है, के पश्चात् कंपनी की आस्तियों पर किसी प्रकार के प्रभार(रों) का सृजन या संशोधन नहीं किया गया है।
- यह आवेदन करने की तारीख तक कंपनी का व्यवसाय जारी है और कंपनी के समापन की कोई कार्यवाही शरू नहीं की गई है या कंपनी के विरुद्ध लंबित नहीं है।
- किसी भी न्यायालय में कोई ऐसी कानूनी कार्यवाही लंबित नहीं है जिसके विलंब की माफी दायर की जा रही है।
- 6. कंपनी ने कंपनी रजिस्ट्रार के रजिस्टर से कंपनी का नाम काटने के लिए आवेदन नहीं किया हैं।

डिजीटल हस्ताक्षर किया जाए

(डीएससी बॉक्स)

निदेशक प्रबंधक या कंपनी सचिव या सीईओ या सीएफओ (भारतीय कंपनी के मामले में)

या एक प्राधिकृत प्रतिनिधि (विदेशी कपनी के मामले में)

पदनाम.....

निदेशक का डीआईएन संख्या या प्रबंधक या सीईओ या सीएफओ या प्राधिकृत प्रतिनिधि का पैन; या कंपनी सचिव की सदस्यता संख्या

घोषणा

मैं/हम यह घोषणा करता/करते हूं/हैं कि संलग्न प्रभार उपकरण(णों) या दस्तावेज(जों) मूल की सही प्रति हैं जो प्रभार धारक या समनुदेशिती के पास उपलब्ध है और वहां से ली गई उपर्युक्त सभी सूचनाएं और विवरण संक्षिप्त और सही रूप से उल्लिखित हैं। मैं/हम इस प्ररूप पर हस्ताक्षर करने के लिए विधिवत प्राधिकृत हूं/हैं।

मैं/हम एक बहुआयामी/अंतर्राष्ट्रीय वित्तीय संस्थान हूं/हैं जिसे/जिन्हें यूएन प्रिविलेजिस एंड इम्यूनिटीज एक्ट के अधीन भारत के आयकर भुगतान से छूट दी गई है।

डिजीटल हस्ताक्षर किए जाएं	(डीएससी बॉक्स)
प्रभार धारक (वित्तीय संस्थान या बैंक या डिबेंचर	धारी आदि)
पैन	
ई-मेल आईडी	
डिजीटल हस्ताक्षर किए जाएं	डीएससी बॉक्स
एआरसी और समनुदेशिती	
धैन	
ई-मेल आईडी	
डिजीटल हस्ताक्षर किए जाएं	डीएससी बॉक्स
धैन	
पटनाम	

व्यवसायरत वृत्तिक द्वारा प्रमाणपत्र

में घोषणा करता हूं कि मुझे इस प्ररूप के प्रमाणीकरण के उद्देश्य से विधिवत् रूप से नियुक्त किया गया था। यह प्रमाणित किया जाता है कि मैंने कंपनी अधिनियम, 2013 और उसके अधीन बनाए गए नियमों को इस प्ररूप की विषयवस्तु और उससे संबंधित मामलों के संबंध में पढ लिया है और मैंने उपरोक्त विवरणों, जो उस प्ररूप की विषयवस्तु है, (जिसमें संलग्नक भी शामिल हैं) को कंपनी/आवेदक द्वारा रखे गए मूल/प्रमाणित रिकार्डों से सत्यापित कर लिया है और उन्हें सत्य, सही और पूर्ण पाया है और इस प्ररूप से संबंधित कोई सूचना छिपाई नहीं गई है। मैं यह भी प्रमाणित करता हूं कि

(i) उक्त रिकार्डों को ठीक तरह से बनाया गया है, कंपनी के अपेक्षित अधिकारियों द्वारा हस्ताक्षरित किया गया है और कंपनी अधिनियम, 2013 के उपबंधों के अनुसार अनुरक्षित किया गया है और उन्हें क्रम में पाया गया है।

(ii) सभी अपेक्षित संलग्नक इस प्ररूप के साथ पूर्ण रूप से और स्पष्ट रूप से संलग्न है।

डिजिटल हस्ताक्षर किया जाए

ई-मेल आईडी

डीएससी बाक्स

चार्टर्ड अकाउटेंट (पूर्णकालिक व्यवसायरत)

- लागत लेखाकार (पूर्णकालिक व्यवसायरत)
- कंपनी सचिव (पूर्णकालिक व्यवसायरत)

क्या एसोशिएट या फैलो है +एसोशिएट +फैलो

सदस्यता संख्या प्रैक्टिस संख्या प्रमाणपत्र

टिप्पणः कंपनी अधिनियम, 2013 की धारा 447, 448 और 449 के उपबंधों की ओर ध्यान आकर्षित किया जाता है जिनमें क्रमशः धोखाधड़ी के लिए दंड, मिथ्या कथन के लिए दंड और गलत साक्ष्यों के लिए दंड का प्रावधान है।

संशोधन	प्ररूप चैक करें	पूर्व संवीक्षा	प्रस्तुत				
केवल कार्यालय	उपयोग के लिएः	(फाइल कर	ने संबंधी विवरण	ा संलग्न	करें)		
ई-प्ररूप सेवा	0	सं (एसआरएन)	ई-प्ररूप	जमा	करने	की	तारीख
प्राधिकृत करने	वाले अधिकारी के	अंकीय हस्ताक्षर					
ई-प्ररूप रजिस्ट्री	कृत है			Ţ	प्रस्तुत करें		
हस्ताक्षर की ता	रीख	(दिन/मास/वर्ष)					

या

यह ई-प्ररूप कंपनी रजिस्ट्रार द्वारा इलेक्ट्रानिक मोड के माध्यम से रखी गई फाइल और दायर करने वाली कंपनी द्वारा प्रस्तुत विवरण की सत्यता के आधार पर बनाई गई है।

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[फा. संख्या 01/10/2013, भाग-। सी.एल-V] के.वी-आर मूर्ति, संयुक्त सचिव

टिप्पणः मूल अधिसूचना नियम सा.का.नि संख्या 248(अ) दिनांक 31 मार्च, 2014, के तहत भारत के राजपत्र, भाग ॥ खण्ड 3, उपखण्ड (i) में प्रकाशित हुए थे तथा उसके बाद निम्नलिखित अधिसूचनाओं के तहत संशोधित किये गएः-

क्रम संख्या	अधिसूचना संख्या	अधिसूचना की तारिख
1	सा.का.नि. 440(अ)	29 मई, 2015
2	सा.का.नि. 339(अ)	7 अप्रैल, 2017
3	सा.का.नि. 614(अ)	5 जुलाई, 2018

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